NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

45. CP 257/(MB)/2022

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2024

NAME OF THE PARTIES:- **Nikhil Grover and Ors.**
V/s
Videocon Realty and Infrastructures Ltd

Section: 213 of the Companies Act, 2013

ORDER

Counsel, Meera Menon a/w Pranay Maladi appeared for the Petitioner, and Counsel, Geeta Lundwani appeared for Respondent no. 1 through VC. None present on behalf of Respondent no. 2 despite service of notice which was duly delivered on 14.05.2024 as can be manifested from the track consignment report available on record. In these circumstances, **Respondent No. 2** is proceeded against ***ex-parte.*** Counsel appearing for the Respondent No. 1 seeks time to file reply. Let reply, if any, on behalf of Respondent no. 2 be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. Counsel appearing for the Petitioner seeks time to file Vakalatnama. Let the same also be done well before the adjourned date. List this matter on **02.09.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT